

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 578 of 2019

IN THE MATTER OF:

Fullerton India Credit Company Ltd.

...Appellant

Vs

Ashish Arjun Kumar Rathi

....Respondent

Present:

For Appellant: Ms. Sampanna Pani, Advocate

For Respondent:

ORDER

06.09.2019 Ms. Sampanna Pani, Advocate submits that she has been instructed by Mr. Sanjeev Singh, learned Counsel for the Appellant to withdraw the appeal as the 'Corporate Debtor' is undergoing liquidation and claim has been filed by the Appellant before the Liquidator which is pending.

In the circumstances, we dispose of the appeal as withdrawn with liberty to the Appellant to pursue the matter before the Liquidator.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

Akc/Sk